

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
IA-444/2024
IN
IB-656/PB/2023

IN THE MATTER OF:

Indian Bank	Petitioner/Applicant
Vs.		
Mr. Sirajuddin Quresh	Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	
For the RP	:	Ms.Shagun Bharti, Adv., Mr. Roshan Lal Jain RP in

ORDER

IA-444/2024

This application has been filed by the Resolution Professional seeking to take on record the report submitted under Section 99 of the Code.

Ld. Counsel appearing for the Resolution Professional shall serve a copy of the report to Ld. Counsel appearing for the Personal Guarantor as well as Ld. Counsel appearing for the Financial Creditor, by tomorrow.

Objections, if any, shall be filed within one week.

List the matter **on 01.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)